IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-245(PB)/2017

IN THE MATTER OF:	15
India bulls Housing Finance Ltd.	Petitioner
v.	
Deltronix India Ltd.	Respondent

SECTION: UNDER SECTION 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Mr. Sumesh Dhawan & Vatsala Kak, Advocates

For the Respondent(s):

Mr. Biswajit Das, Mr. Pawan Dubey, Mr. Tarun Khanna & Ms.

Oiksha, Advocates

ORDER

On the joint request made by the learned counsel for the parties, hearing is deferred to 27.09.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-sd-

(DEEPÁ KRISHAN) (MEMBER TECHNICAL)

07.09.2017 Vineet